

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 327 of 2014 in DFR No. 1838 of 2014**

**Dated : 3<sup>rd</sup> November, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**Powergrid Corporation of India Ltd. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Anr. .... Respondent (s)**

**Counsel for the Appellant (s) : Ms. Mandakini Ghosh**

**Counsel for the Respondent(s) : Mr. Pradeep Misra &  
Mr. Manoj Kumar Sharma for R-3,4  
& 5.**

**ORDER**

I.A. No. 327 of 2014 has been moved on behalf of the applicant for condonation of delay of 155 days in filing of Appeal against the order dated 28.02.2014 passed by the Central Electricity Regulatory Commission. It is stated in the said application that the applicant came to know about the impugned order in the month of April, 2014 and finally it was decided to file the Appeal against the impugned order in July, 2014 before this Tribunal. In this manner, total 155 days delay has occurred in filing the instant appeal before this Tribunal.

Though the explanation given by the applicant is not satisfactory, we deem it appropriate to condone the delay of 155 days in filing the Appeal before this Tribunal subject to payment of costs of Rs. 30,000/-. The said costs of Rs. 30,000/- be paid in favour of National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022. On production of receipt of payment having been made to the said organization, the Registry is directed to register the appeal.

Be listed on **27<sup>th</sup> November, 2014.**

**(Justice Surendra Kumar)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**

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